

NOTIFICATION

The following transfer and postings of Judicial Officers in the cadre of **DISTRICT JUDGE** is ordered due to administrative reasons and in the interest of public service to take effect immediately:-

Sl. No.	Name of the Officer	Present Charge	Place to which posted
1	2	3	4
1	Smt.Prabhavati Mrityunjay Hiremath	District Judge, OOD, Principal Secretary to Government, Department of Law, Justice and Human Rights, Vidhana Soudha, Bengaluru. (ON REPATRIATION)	District Judge, OOD, Leave Reserve, High Court of Karnataka, Bengaluru. (Vice Sri.Sharana- basappa Basappa Kembhavi – transferred)
2	Sri.Sharanabasappa Basappa Kembhavi	District Judge, OOD, Leave Reserve, High Court of Karnataka, Bengaluru.	XXXV Additional City Civil & Sessions Judge, Bengaluru City. (Vacant Court)

BY ORDER OF THE HIGH COURT

Sd/-

(K.S.BHARATH KUMAR)
REGISTRAR GENERAL

To,

The Compiler, Karnataka Gazette, Bengaluru, for favour of publication in the next issue of Gazette in Part-II, Section 2, through the Nodal Officer (e-Gazette), High Court of Karnataka, Bengaluru.

Copy forwarded for information and necessary action to:-

- 1 The Prl. City Civil and Sessions Judge, Bengaluru City, the Chief Judge, Court of Small Causes, Bengaluru, the Prl. Judge, Family Court, Bengaluru and all the Prl. District and Sessions Judges in the State.
- 2 Smt.Prabhavati Mrityunjay Hiremath, Principal Secretary to Government, Department of Law, Justice and Human Rights, Vidhana Soudha, Bengaluru with a direction to get herself relieved from the present charge of her post on receipt of necessary repatriation order from the Government and then proceed to take charge of her new post.

- 3 Sri.Sharanabasappa Basappa Kembhavi, District Judge, OOD, Leave Reserve, High Court of Karnataka, Bengaluru with a direction to get himself relieved from the present charge of his post and then proceed to take charge of his new post, immediately.
- 4 The Court concerned.
- 5 The Accountant General in Karnataka, Bengaluru.
- 6 The A.R (S.S)-cum-PPS to Hon'ble the Chief Justice.
- 7 All the Private Secretaries to the Hon'ble Judges.
- 8 The Registrar General/Registrar (Vigilance)/Registrar (Judicial)/Registrar (Recruitment)/Registrar (Administration)/Registrar (Protocol and Hospitality)/Registrar (Computers)/Registrar (Infrastructure and Maintenance)/Registrar (Statistics and Review) and Secretary to Hon'ble the Chief Justice.
- 9 The Additional Registrar General, Dharwad and Kalaburagi Benches.
- 10 The Central Project Co-ordinator of this office with a request to web-host the notification on the official website of the High Court.
- 11 The Director, Karnataka Judicial Academy, Bengaluru.
- 12 The Director, Arbitration Centre – Karnataka (Domestic and International), III Floor, Khanija Bhavan, Race Course Road, Bengaluru.
- 13 The Director, Bengaluru Mediation Centre, Nyaya Degula, H.Siddaiah Road, Bengaluru.
- 14 The Member Secretary, Karnataka State Legal Services Authority, Nyaya Degula, Bengaluru.
- 15 The Registrar, Karnataka Lokayukta, M.S.Building, Bengaluru.
- 16 The Member Secretary, High Court Legal Services Committee, High Court Building, Bengaluru.
- 17 The Chief Secretary to Government of Karnataka, Vidhana Soudha, Bengaluru.
- 18 The Prl. Secretary to Government of Karnataka, Department of Law, Justice and Human Rights, Vidhana Soudha, Bengaluru.
- 19 The Prl. Secretary to Government of Karnataka, DPAR, Vidhana Soudha, Bengaluru.
- 20 The General Secretary, Karnataka State Judicial Officers' Association, J1D-703, National Games Housing Complex, Koramangala, Bengaluru-47.
- 21 The President, Karnataka State Judicial Officers Co-operative Credit Society, City Civil Court Complex, Bengaluru City.
- 22 The Section Officers of GOB-II/RSB/HVC/HCE/HCB/HCA-I/HCL/DJBS/DJA-I/DJA-II/DJA-III Branches of this office.
- 23 Spare copies.

* * *